

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 18.8.2020

Appeal No.520 of 2019

Sandeep Batra ... Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Darius J. Khambata, Senior Advocate with Mr. Sandeep Parekh, Mr. Tushar Hathiramani and Mr. Sandeep Batra, Advocates i/b Finsec Law Advisors for the Appellant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Abhiraj Arora and Mr. Vivek Shah, Advocates i/b. ELP for the Respondent.

Order:

1. We have heard Mr. Darius J. Khambata, Senior Advocate assisted by Mr. Sandeep Parekh, Mr. Tushar Hathiramani and Mr. Sandeep Batra, Advocates for the Appellant and Mr. Mustafa Doctor, Senior Advocate assisted by Mr. Abhiraj Arora and Mr. Vivek Shah, Advocates for the Respondent through video conferencing. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this

order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

18.8.2020

RHN